# GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA UNSTARRED QUESTION NO. 2011 TO BE ANSWERED ON 12.12.2024

# **GIG AND PLATFORM WORKERS**

### **2011. SHRI VIKRAMJIT SINGH SAHNEY:**

Will the Minister of Labour and Employment be pleased to state:

- (a) whether it is a fact that only data about gig workers is by the "India's Booming Gig and Platform Economy" published by NITI Aayog in June 2022;
- (b) as per this report, number of gig workers and platform workers in the country was 7.7 million in 2020-21 which is expected to rise to 23.5 million by 2029-30;
- (c) whether Government is planning to make a consolidated data base of these gig workers, sector wise, platform-wise etc;
- (d) if so, details thereof, if not, reasons therefor; and
- (e) details of steps being taken towards social and economic security of gig workers in India?

## **ANSWER**

# MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (e): As per an estimation by NITI Aayog vide its report titled "India's Booming Gig and Platform Economy" published in June 2022, the number of gig workers and platform workers in the country was 7.7 million in 2020-21, which is expected to rise to 23.5 million by 2029-30.

For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has been enacted by the Parliament.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.

An advisory has also been issued by the Ministry of Labour and Employment to platform aggregators to register themselves and platform workers engaged with them on the e-Shram portal. This will facilitate the platform workers to get easy access to the social security benefits.

The Ministry of Labour and Employment had launched the e-Shram- "One- Stop- Solution' on 21<sup>st</sup> October, 2024. This entails integration of different social security/ welfare schemes at single portal i.e., e-Shram. This is envisaged to enable unorganised workers registered on e-Shram to access social security schemes and see benefits availed by them so far, through e-Shram.

A Committee comprising representatives from stakeholders has also been constituted to suggest inter-alia, framework for providing social security and welfare benefits to gig and platform workers.

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